

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2195/96

FRIDAY THIS THE 15TH DAY OF NOVEMBER, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKA RAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. A.I.R. Foreign Services Translators-
Broadcasters Association (Regd)
through its General Secretary
Shri KK Das, 972, Saraswati Vihar
Gurgaon (Haryana).
2. Shri K.K.Das, Translator-cum-
Announcer, Indonesian Service
External Services Division, All
India Radio, New Delhi.
3. Shri S.S.Naseem, Translator-cum-
Announcer, Arabic Services,
External Services Division,
All India Radio, New Delhi.
4. Shri M.A.Malik, Translator-cum-
Announcer, Persian Service,
External Services Division
All India Radio, New Delhi.
5. Shri M.N.Upadhyaya, Translator-cum-
Announcer, Nepali Services,
External Services Division,
All India Radio, New Delhi. ... Applicants

(By Advocate Mr.G.D.Gupta)

Vs.

1. Union of India through the
Secretary to the Government of India,
Ministry of Information & Broadcasting
New Delhi.
2. The Director General, All India
Radio, Akashwani Bhawan, New Delhi.
3. The Director, External Services
Division, Broadcasting House, All India
Radio, New Delhi. Respondents

The application having been heard on 15.11.1996
the Tribunal on the same day delivered the following:

contd....

3
ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants 2 to 5, who are Translators-cum-Announcers in the External Service Division of All India Radio seek a declaration that they are liable to work only for five days in a week. Shri G.D.Gupta, learned counsel for applicants referred to various administrative orders and policy decisions taken by the Government to draw sustenance for the applicants' case. Basically this is a decision involving questions of policy. Such decision should appropriately be taken by the executive government or administrative departments. That is not to say that the contentions of applicants do not deserve consideration. They deserve consideration but at the hands of the Government. The aforesaid applicants may submit a detailed representation before first respondent setting out their case in full and relying on such documents as they may wish. If a representation is so made, respondent Government will consider the matter in all its aspects, pass a speaking order thereon and communicate the same to applicants within three months from the date of receipt of the representation.

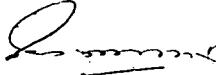
2. Applicants will produce a copy of this order and a copy of the Original Application before first respondent, who shall acknowledge the same and thereafter applicants will lodge the acknowledgment in the Registry of the Tribunal. The acknowledgment will form

contd.....

part of the record.

3. With the aforesaid directions, we dispose of the application. Parties will suffer their costs.

Dated the 15th day of November, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.